



2026:AHC:24906

HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - C No. - 4462 of 2026

Geduri Devi And Another

.....Petitioner(s)

Versus

Pintu Vishwas And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Suresh Chandra Yadav
Counsel for Respondent(s)	:	

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioners and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the private respondent to notice and keeping this petition pending before this Court. However, in case the private respondent feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioners in the present petition is to direct the Additional District Magistrate (L/R) Mirzapur to decide Suit/Case No.04465 of 2018 (Computerized Case No.D201816530004465) expeditiously.
4. The matter is pending before the Court below since 2018 and considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the Additional District Magistrate (L/R) Mirzapur to decide the aforesaid case/suit ***strictly in accordance with law most expeditiously and preferably within a period of six months*** from the date of production of certified copy before the Court below but without granting unnecessary adjournment unless there is no legal impediment.
6. It is made clear that this Court has not adjudicated the matter on merits.

(Prakash Padia,J.)

February 4, 2026
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